

From,

**The Registrar General,
High Court of Judicature at
Allahabad.**

To,

**The Addl. Director,
Judicial Training & Research Institute, U.P.,
Vineet Khand, Gomti Nagar,
Lucknow.**

No. 237/Admin.(Services)/2024 Dated: Allahabad: April 22, 2024

Subject: Regarding the proposal for holding an online seminar/conference on 24th April, 2024 for all the Principal Magistrates of Juvenile Justice Board (JJB) in compliance of directions issued by Hon'ble Court in Criminal Appeal No. 3672 of 2016: Ravindra Alias Loola Vs. State of U.P.

Sir,

With reference to Institute's letter no. JTRI/694 dated 22.04.2024 on the above noted subject, I am directed to inform you that the Hon'ble Court has been pleased to approve the proposal of organizing an **online** seminar/conference on 24th April, 2024 from 04:30 PM of all the Principal Magistrates of Juvenile Justice Board (JJB) in compliance of directions issued by Hon'ble Court in Criminal Appeal No. 3672 of 2016: Ravindra Alias Loola Vs. State of U.P. and to nominate all the Principal Magistrates of Juvenile Justice Board (JJB) of Uttar Pradesh for participation in the same.

I am, therefore, to request you to kindly take necessary steps accordingly.

Yours sincerely,

sd/-

(Krishna Swaroop Dhar Dwivedi)
I/c Joint Registrar (J) (Services)
"For Registrar General"

No. 237(i)/Admin.(Services)/2024 Dated: Allahabad: April 22, 2024

Copy forwarded for information and necessary action to :

- 1.** The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2.** All the District & Sessions Judges, U.P. with the request to kindly direct the Principal Magistrate, Juvenile Justice Board (JJB) of their respective Judgeship to attend the aforementioned **online** seminar/conference on 24th April, 2024 from 04:30 P.M.

sd/-

(Satish Kumar Pushkar)
Deputy Registrar (Services)
"For Registrar General"